



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Meeting No - NC/3/MEET/Mar/202122/15

Meeting Date – 17/03/2022

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/ Mar/202122/15 dated 17.03.2022, was actually held on 23.03.2022 under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

The committee went through the minutes of earlier Meeting No. NC/3/MEET/Feb/202122/14 dated 21.02.2022, was actually held on 25.02.2022.

MANUAL CASES

Case No.	A-01
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Clean Science and Technology Private Limited
HQ F. No.	01/82/050/00149/AM18/DES-III
RLA F. No.	31/83/040/00012/AM18
Advance Authorization No. and Date	3110066716 dated 02.05.2017
Subject	Request of M/s CLEAN SCIENCE AND TECHNOLOGY PVT. LTD. for enhancement in the quantity of import items of norms in respect of adhoc norms fixed against Advance Authorization No. 3110066716 dated 02.05.2017
Decision: The Committee considered the request of firm and it was decided to call for following information from the firm: (i) Difference between Export Product Guaicol & MEHQ, since molecular formula & molecular weight remains same. (ii) If item of export is same, why different consumption for raw material i.e. Anisole / Phenoxy Methane.	

Case No.	A-02
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Clean Sciences and Technology Pvt. Ltd.,
HQ F. No.	01/82/050/02161/AM19/DES-III
RLA F. No.	31/83/040/00133/AM19
Advance Authorization No. and Date	3110067248 dated 10.12.2018
Subject	Request of M/s Clean Sciences and Technology Pvt. Ltd. for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 3110067248 dated 10.12.2018
Decision: The Committee considered the request of firm and it was decided to call for following information from the firm: (i) Difference between Export Product Guaicol & MEHQ, since molecular formula & molecular weight remains same. (ii) If item of export is same, why different consumption for raw material i.e. Anisole / Phenoxy Methane.	

Case No.	A-03
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Clean Science and Technology Private Limited
HQ F. No.	01/82/050/00916/AM19/DES-III
RLA F. No.	31/83/040/00034/AM19
Advance Authorization No. and Date	3110067081 dated 15.06.2018
Subject	Request of M/s CLEAN SCIENCE AND TECHNOLOGY PVT. LTD. for enhancement in the quantity of import items of norms in respect of adhoc norms fixed against Advance Authorization No. 3110067081 dated 15.06.2018
Decision: The Committee considered the request of firm and it was observed that the item of export was not clear in GST data. Hence, it was decided to call for following information from the firm: (i) Whether export is 4 MAP or Anisole 93%. Please clarify.	

Case No.	A-04			
Meeting No.	NC/3/MEET/Mar/202122/15			
Date	17.03.2022			
Firm's Name	M/s OC Specialities Pvt. Ltd.			
HQ F. No.	01/82/050/01370/AM21/DES-III			
RLA F. No.	03/95/040/00138/AM21			
Advance Authorization No. and Date	0310836618 dated 10.06.2020			
Subject	Request of M/s OC Specialities Pvt. Ltd. for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310836618 dated 10.06.2020			
Decision: The Committee considered the request of firm and taking into consideration the 86% yield and GST data furnished by the firm, it was decided to revise adhoc norms as under:				
Export product	Qty.	Sl. No.	Import items	Qty.
3-CHLORO-2-HYDRAZINO PYRIDINE (CHAP)	1 kg	1	2,3 DICHLORO PYRIDINE	1.20 kg
		2	HYDRAZINE HYDRATE 100 %	1.218 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.	A-05
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Hubergroup India Private Limited
HQ F. No.	01/82/MISC/Para 4.06/1/AM21/DES-III
RLA F. No.	---
Advance Authorization No. and Date	Not issued yet
Subject	Request of M/s Hubergroup India Private Limited for fixation of adhoc norms for the export product - Vegetable Oil based Fatty Butyl Ester (having 83% Lauric Acid and 22% Normal Butanol (ITC HS Code – 29159099) under Para 4.06 of HBP Vol. I (2015-20)
Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: (i) As per details given, Lauric Acid is converted to Isopropyl Laurate, as such export can not contain Lauric Acid as stated in Export. Please amend the description of Export product accordingly.	

Case No.	A-06				
Meeting No.	NC/3/MEET/Mar/202122/15				
Date	17.03.2022				
Firm's Name	M/s Jindal Drugs Private Limited				
HQ F. No.	01/82/050/00053/AM19/DES-III				
RLA F. No.	03/94/040/00727/AM18				
Advance Authorization No. and Date	0310817723 dated 12.12.2017				
Subject	Request of M/s Jindal Drugs Private Limited for fixation of adhoc norms against Advance Authorization No. 0310817723 dated 12.12.2017				
Decision: The Committee considered the request of firm and it was decided to ratify adhoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:					
Export product		Qty.	Sl. No.	Import items	Qty.
PURE CINEOLE (USP/BP) / EUCALYPTOL PURIFIED		1 kg	1	EUCALYPTOL OIL (INDUSTRIAL / COMMERCIAL GRADE)	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-07
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Privi Organics India Limited
HQ F. No.	01/82/050/00387/AM19/DES-III
RLA F. No.	03/95/040/00981/AM18
Advance Authorization No. and Date	0310819238 dated 19.02.2018
Subject	Request of M/s Privi Organics India Limited for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310819238 dated 19.02.2018

Decision: The Committee considered the request of firm and it was decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Terpineol perfumery grade	1 kg	1	Alpha Pinene extra pure	1.36 kg
		2	Phosphoric Acid	0.036 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-08
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Piramal Enterprises Limited
HQ F. No.	01/82/050/01200/AM21/DES-III
RLA F. No.	03/95/040/01217/AM20
Advance Authorization No. and Date	0310835767 dated 21.04.2020
Subject	Request of M/s Piramal Enterprises Limited for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310835767 dated 21.04.2020

Decision: The Committee considered the request of the firm and it was decided to revise adhoc norms as under:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Clopidogrel Tablets USP 75mg (Pack Size 90 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 2466.45 kgs, Sr. No. 2 is 280000 Nos, Sr. No. 4 is 280000 Nos.)	1 Number Tablet	1	Clopidogrel Bisulphate USP	101.626 mg
			2	Plastic Bottles 75CC OPQ white HDPE Round 38mm	Relevant as per packing policy
			4	CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP 38MM-400 Blue CR)	Relevant as per packing policy
2	Clopidogrel Tablets USP 75mg (Pack Size 1000 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 9.79 kgs, Sr. No. 3 is 100 Nos, Sr. No. 5 is 100 Nos.)	1 Number Tablet	1	Clopidogrel Bisulphate USP	101.626 mg
			3	CC8940AFS837 WHITE PP551 CT 89 400SP P/TS-R White (Plastic Bottles 400CC OPQ white HDPE Round 53mm)	Relevant as per packing policy
			5	Blue 53mm Pp Cap Lp-E & Triseal F217hy Part ID AC53400-BLP (Plastics Caps/Closures PP 53MM-400 Blue PP)	Relevant as per packing policy

Note: The above norms are valid only for subject to fulfillment of following conditions:

- The export product will be based on Dextro-Rotatory enantiomer of Clopidogrel racemate.**
- The export will conform to Patent No. 1,338,777 of Apotex, Canada to which the firm is the only Contract Manufacturing Unit.**
- The manufacturing, testing and packaging will be approved by USFDA.**

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-09
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Piramal Enterprises Limited
HQ F. No.	01/82/050/01017/AM20/DES-III
RLA F. No.	03/95/040/01020/AM20
Advance Authorization No. and Date	0310834270 dated 17.01.2020
Subject	Request of M/s Piramal Enterprises Limited for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310834270 dated 17.01.2020

Decision: The Committee considered the request of the firm and it was decided to revise adhoc norms as under:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Clopidogrel Tablets USP 75mg (Pack Size 90 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 2994.98 kgs, Sr. No. 2 is 340000 Nos, Sr. No. 4 is 340000 Nos.)	1 Number Tablet	1	Clopidogrel Bisulfate USP	101.626 mg
			2	Plastic Bottles 75CC OPQ white HDPE Round 38mm	Relevant as per packing policy
			4	CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP 38MM-400 Blue CR)	Relevant as per packing policy
2	Clopidogrel Tablets USP 75mg (Pack Size 1000 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 1370.25 kgs, Sr. No. 3 is 14000 Nos, Sr. No. 5 is 14000 Nos.)	1 Number Tablet	1	Clopidogrel Bisulfate USP	101.626 mg
			3	CC8940AFS837 WHITE PP551 CT 89 400SP P/TS-R White (Plastic Bottles 400CC OPQ white HDPE Round 53mm)	Relevant as per packing policy
			5	Blue 53mm Pp Cap Lp-E & Triseal F217hy Part ID AC53400-BLP (Plastics Caps/Closures PP 53MM-400 Blue PP)	Relevant as per packing policy

Note: The above norms are valid only for subject to fulfillment of following conditions:

- The export product will be based on Dextro-Rotatory enantiomer of Clopidogrel racemate.**
- The export will conform to Patent No. 1,338,777 of Apotex, Canada to which the firm is the only Contract Manufacturing Unit.**
- The manufacturing, testing and packaging will be approved by USFDA.**

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-10
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Piramal Enterprises Limited
HQ F. No.	01/82/050/01547/AM21/DES-III 01/82/050/01407/AM21/DES-III
RLA F. No.	03/95/040/00283/AM21 03/95/040/00153/AM21
Advance Authorization No. and Date	0310837743 dated 18.08.2020 0310836784 dated 22.06.2020
Subject	Request of M/s Piramal Enterprises Limited for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310837743 dated 18.08.2020 and 0310836784 dated 22.06.2020

Decision: The Committee considered the request of the firm and it was decided to revise adhoc norms as under:

For Advance Authorization No. 0310837743 dated 18.08.2020

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Clopidogrel Tablets USP 75mg (Pack Size 90 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Item Sr. No. 1 is 6722.838 Kgs, Sr. No. 2 is 763200 Nos and Sr. No. 4 is 763200 Nos.)	1 Number Tablet	1	Clopidogrel Bisulfate USP	101.626 mg
			2	Plastic Bottles 75CC OPQ white HDPE Round 38mm	Relevant as per packing policy
			4	CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP 38MM-400 Blue CR)	Relevant as per packing policy
2	Clopidogrel Tablets USP 75mg (Pack Size 1000 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import item Sr. No. 1 is 9.788 Kgs, Sr. No. 3 is 100 Nos and Sr. No. 5 is 100 Nos.)	1 Number Tablet	1	Clopidogrel Bisulfate USP	101.626 mg
			3	CC8940AFS837 WHITE PP551 CT 89 400SP P/TS-R White (Plastic Bottles 400CC OPQ white HDPE Round 53mm)	Relevant as per packing policy
			5	Blue 53mm Pp Cap Lp-E & Triseal F217hy Part ID AC53400-BLP (Plastics Caps/Closures PP 53MM-400 Blue PP)	Relevant as per packing policy

Note: The above norms are valid only for subject to fulfillment of following conditions:

- 1. The export product will be based on Dextro-Rotatory enantiomer of Clopidogrel racemate.**
- 2. The export will conform to Patent No. 1,338,777 of Apotex, Canada to which the firm is the only Contract Manufacturing Unit.**
- 3. The manufacturing, testing and packaging will be approved by USFDA.**

For Advance Authorization No. 0310836784 dated 22.06.2020

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	Clopidogrel Tablets USP 75mg (Pack Size 90 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 5285.25 kgs, Sr. No. 2 is 600000 Nos, Sr. No. 4 is 600000 Nos.)	1 Number Tablet	1	Clopidogrel Bisulfate USP	101.626 mg
			2	Plastic Bottles 75CC OPQ white HDPE Round 38mm	Relevant as per packing policy
			4	CR38400APJT865 BLUE PP465 1400 (Plastics Caps/Closures PP 38MM-400 Blue CR)	Relevant as per packing policy
2	Clopidogrel Tablets USP 75mg (Pack Size 1000 Tabs.) (Each Tablet contains Clopidogrel Bisulfate 97.875 mg equivalent to clopidogrel base 75mg) (Net wt. of Import Sr. No. 1 is 9.79 kgs, Sr. No. 3 is 100 Nos, Sr. No. 5 is 100 Nos.)	1 Number Tablet	1	Clopidogrel Bisulfate USP	101.626 mg
			3	CC8940AFS837 WHITE PP551 CT 89 400SP P/TS-R White (Plastic Bottles 400CC OPQ white HDPE Round 53mm)	Relevant as per packing policy
			5	Blue 53mm Pp Cap Lp-E & Triseal F217hy Part ID AC53400-BLP (Plastics Caps/Closures PP 53MM-400 Blue PP)	Relevant as per packing policy

Note: The above norms are valid only for subject to fulfillment of following conditions:

1. The export product will be based on Dextro-Rotatory enantiomer of Clopidogrel racemate.
2. The export will conform to Patent No. 1,338,777 of Apotex, Canada to which the firm is the only Contract Manufacturing Unit.
3. The manufacturing, testing and packaging will be approved by USFDA.

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-11
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Oneiro Chemicals Ltd.
HQ F. No.	01/82/050/01394/AM17/DES-III
RLA F. No.	34/24/040/00066/AM14
Advance Authorization No. and Date	3410037331 dated 03.07.2013
Subject	Request of M/s Oneiro Chemicals Ltd. for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 3410037331 dated 03.07.2013

Decision: The Committee considered the request of firm and it was decided to revise adhoc norms as under:

Export Product	Qty.	Sl. No.	Import Items	Qty.
4,5,6,7-Tetrahydro (3,2-C) Thiono Pyridine HCL	1 kg	1	Thiophene-2 Ethylamine	1.13 kg
		2	Methanol	1.356 kg
		3	Methylene Chloride	1.03 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-12
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/01317/AM17/DES-III 01/82/050/00217/AM19/DES-III
RLA F. No.	09/24/040/00348/AM17 09/24/040/00430/AM18
Advance Authorization No. and Date	0910064196 dated 28.09.2016 0910065723 dated 07.12.2017
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of norms fixed against Advance Authorization Nos. 0910064196 dt. 28.09.2016 and 0910065723 dt. 07.12.2017
Decision: The Committee considered the request of firm and it was decided to call the firm to attend Personal Hearing to explain its case.	

Case No.	A-13
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/01597/AM21/DES-III
RLA F. No.	09/24/040/00642/AM19
Advance Authorization No. and Date	0910067796 dated 19.07.2019
Subject	Request of M/s Srimi Pharmaceuticals Pvt. Ltd. for fixation of adhoc norms in respect of Advance Authorization No. 0910067796 dated 19.07.2019
Decision: The Committee considered the request of firm and it was decided to call the firm to attend Personal Hearing to explain its case.	

Case No.	A-14
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/00986/AM19/DES-III
RLA F. No.	09/24/040/00036/AM19
Advance Authorization No. and Date	0910066244 dated 18.05.2018
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of norms fixed against Advance Authorization No. 0910066244 dated 18.05.2018
Decision: The Committee considered the request of firm and it was decided to call the firm to attend Personal Hearing to explain its case.	

Case No.	A-15
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/00219/AM19/DES-III
RLA F. No.	09/24/040/00459/AM19
Advance Authorization No. and Date	0910065758 dated 19.12.2017
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0910065758 dated 19.12.2017
Decision: The Committee considered the request of firm and it was decided to call the firm to attend Personal Hearing to explain its case.	

Case No.	A-16
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/00543/AM20/DES-III
RLA F. No.	09/24/040/00269/AM20
Advance Authorization No. and Date	0910067906 dated 20.08.2019
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of norms fixed against Advance Authorization No. 0910067906 dated 20.08.2019
Decision: The Committee considered the request of firm and it was decided to call the firm to attend Personal Hearing to explain its case.	

Case No.	A-17
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/01074/AM18/DES-III
RLA F. No.	09/24/040/00309/AM18
Advance Authorization No. and Date	0910065528 dt. 29.09.2017
Subject	Request of M/s SRINI PHARMACEUTICALS PRIVATE LIMITED for enhancement in the quantity of import items in respect of norms fixed against Advance Authorization No. 0910065528 dt. 29.09.2017
Decision: The Committee considered the request of firm and it was decided to call the firm to attend Personal Hearing to explain its case.	

Case No.	A-18
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s Srini Pharmaceuticals Pvt Ltd, Hyderabad
HQ F. No.	01/82/050/00155/AM18/DES-III
RLA F. No.	09/24/040/00649/AM17
Advance Authorization No. and Date	0910064785 dated 09.03.2017
Subject	Request of M/s Srini Pharmaceuticals Pvt Ltd, Hyderabad for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0910064785 dated 09.03.2017
Decision: The Committee considered the request of firm and it was decided to call the firm to attend Personal Hearing to explain its case.	

Case No.	A-19
Meeting No.	NC/3/MEET/Mar/202122/15
Date	17.03.2022
Firm's Name	M/s SRINI PHARMACEUTICALS PRIVATE LIMITED
HQ F. No.	01/82/050/00226/AM14/DES-III 01/82/050/00684/AM15/DES-III
RLA F. No.	09/24/040/00017/AM14 09/24/040/00139/AM15
Advance Authorization No. and Date	0910055800 dated 19.04.2013 0910060467 dated 17.06.2014
Subject	Request of M/s Srini Pharmaceuticals Pvt. Ltd. for enhancement of quantity of import items in respect of adhc norms fixed against Advance Authorization No. 0910055800 dated 19.04.2013 and 0910060467 dated 17.06.2014
Decision: The Committee considered the request of firm and it was decided to call the firm to attend Personal Hearing to explain its case.	

Case No.	A-20		
Meeting No.	NC/3/MEET/Mar/202122/15		
Date	17.03.2022		
Firm's Name	M/s Organica Aromatics		
HQ F. No.	01/82/050/01034/AM09/DES-III	01/82/050/01105/AM12/DES-III	01/82/050/01612/AM09/DES-III
RLA F. No.	07/24/040/00280/AM09	07/24/040/00314/AM12	07/24/040/00564/AM09
Advance Authorization No. and Date	0710059944 dt. 19.09.2008	0710084171 dt. 23.11.2011	0710062745 dt. 04.02.2009
Subject	Request of M/s Organica Aromatics for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization Nos. 0710059944 dated 19.09.2008, 0710084171 dated 23.11.2011 and 0710062745 dated 04.02.2009		
Decision: The Committee considered the request of firm it was decided to reject the request of firm for factory visit. Further, it was also observed that earlier the firm has requested to furnish Central Excise Data for Production / Consumption for the year 2008-09, 2009-10 and 2010-11, however the firm furnished the Central Excise Data for Production / Consumption for the year 2011-12, 2012-13 and 2013-14. Hence, it was decided to call for following information from the firm:			
(i) Central Excise Data for Production / Consumption for the year 2008-09, 2009-10 and 2010-11. (ii) Sample Batch Record Data Sheet for the Export Period of the Licence from Production Record certified by Chief Chemist indicating minimum and maximum consumption in the Batch Record for the year 2008-2011.			

Meeting ended with thanks to Chair and participants
